

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 1760 of 2012

(Arising out of Order-in-Appeal No. BC/242/RGD/2012-13 dated 30.08.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III)

Saurabh Suryakant Mehta

Appellant

Prop. of M/s. Minion Steels,
Ratan Lodge, Flat No.7,
Behind Aurora Cinema,
King's Circle, Mumbai 400 019.

Vs.

Commissioner of CE & ST, Raigad

Respondent

Utpad Shulk Bhavan, Plot No.1,
Sector 17, Khandeshwar,
Navi Mumbai 410 206.

Appearance:

None for the Appellant

Shri L.B. D'Coasta, Deputy Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 10.09.2024

Date of Decision: 10.09.2024

FINAL ORDER NO. 85875/2024

PER: BENCH

None for the appellant as has been the case on last several occasions.

2. Learned counsel for the appellant had already abandoned the appeal without taking formal retirement from the case, as could be noticed from the order passed by us on 07.11.2023. Appellant has not responded to our notice specifically directed to be sent on that day. On the next day of hearing, only a written request for adjournment was received from learned counsel for the appellant, after which he had not appeared on 08.05.2024, posted for hearing of the appeal. Appellant also has not taken any effective step for continuation of its appeal by itself or through engagement of any other counsel. It seems that the

appellant is no more interested to pursue this appeal that was filed almost 12 years back.

3. We, therefore, dismiss the appeal for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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